

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 653/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one no. of asset under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka–Phase-I”.
- Date of Hearing** : 26.10.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. & 18 Others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Dr. R. Kathiravan, TANGEDCO  
Shri R. Ramalakshmi, TANGEDCO  
Shri R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipment at both ends under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka–Phase-I”.
- b. The instant asset was put under commercial operation on 27.9.2018.



- c. Transmission tariff for 2014-19 tariff period in respect of the subject asset was determined by the Commission vide order dated 28.4.2020 in Petition No. 49/TT/2019.
  - d. There is marginal variation between the admitted Additional Capital Expenditure (ACE) and the actual ACE incurred during 2014-19 tariff period.
  - e. Additional Return on Equity (RoE) of 0.5% was allowed for the transmission asset vide order dated 28.4.2020 in Petition No.49/TT/2019 and the same has been claimed in the instant petition.
  - f. Detailed Interest During Construction (IDC) statement has been submitted as per the directions of the Commission in order dated 28.4.2020 in Petition No. 49/TT/2019.
  - g. Initial Spares claimed are within the norms.
  - h. Entire grant received has been adjusted in the capital cost claimed.
  - i. ACE towards balance and retention payments claimed during 2019-24 tariff period, is within the cut-off date and within the FR apportioned approved cost.
  - j. Reply to Technical Validation letter has been submitted vide affidavit dated 28.6.2021.
  - k. Rejoinder to the reply of TANGEDCO has been filed vide affidavit dated 1.7.2021.
3. Learned counsel for TANGEDCO referred to his reply and made the following submissions:
- a. The Petitioner has to recover the transmission charges from the generators who have not commissioned their project on the date of the commercial operation of the transmission asset.
  - b. The Petitioner has failed to provide the bilateral billing done by it on the generators who did not commission their project on the date of the commissioning of the transmission asset.
  - c. It is essential to segregate the additional cost and tariff liability upto 31.10.2020 and from 1.11.2020 so as to allocate the charges based on 2010 Sharing Regulations and 2020 Sharing Regulations respectively.
4. In response, the representative of the Petitioner made the following submissions:
- a. Part LTA of 600 MW of Phase-I (1000 MW) of Pavagada Solar Park to Karnataka Discoms on firm basis was made effective from 12.7.2018 and the balance 400 MW was operationalised on 28.9.2018 as per the terms of LTA.
  - b. Bilateral billing has been undertaken for the period of mismatch of transmission and generation assets.



c. Sharing will be done as per 2020 Sharing Regulations under PoC.

5. The Commission directed the Petitioner to furnish the details of LTA, operationalisation of LTA, bilateral billing etc. on an affidavit with advance copy to the Respondents on or before 17.11.2021. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

